

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI THE 3rd April, 1980.

NOTIFICATION  
INCOME TAX

No.3231(F.No.176/7/80-IT(AI) : In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Shri Navnit Krishna Mandir, Palace Road, Cochin-2, to be a place of public worship of renown throughout the State of Kerala for the purpose of the said Section.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(near Rajouri Garden),  
NEW DELHI.

(F.No.176/7/80-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala-II, Ernakulam with reference to his letter C.No.18A/Tech.8/78-79 dated 11.2.80.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Kerala.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE

V.K. Bhatia

NO.CC/IT(AI)/3036/970/RSP/80.

(V.K. BHATIA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

\* SHARMA \*